

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-38/2022/3428/A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,

Shri Jitu Mani Barman,
District & Sessions Judge,
Goalpara.

Dated Guwahati, the 3rd April, 2024.

Sub:- **Casual leave.**

Ref:- Letter No. DJG/1413 Dated 01.04.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 12.04.2024, along with station leave permission, with the official vehicle, at own cost, from the evening of 10.04.2024 till the morning of 18.04.2024.** The Additional District & Sessions Judge, Goalpara and in his absence, the Civil Judge & Assistant Sessions Judge, Goalpara, in her absence, the Chief Judicial Magistrate, Goalpara, and in his absence, the in-charge CJM, Goalpara will remain in charge of your Court and Office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-38/2022/3429/A, dated , 03-04-2024

Copy to:

✓ 1. The Project Manager, Gauhati High Court.

10/03/04/24
JT. REGISTRAR (VIGILANCE)
SR